

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 102
CP (IB) No. 365/Chd/Pb/2018

IN THE MATTER OF:
Stressed assets stabilization fund

...Petitioner-Financial Creditor

Versus

Dwarikadhish spinners ltd

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 08.04.2024

CORAM:
SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

ORDER

PRESENT:

For the Petitioner : Mr. DP Garg, Advocate

For the Respondent : Mr. Arun Saxena, Advocate

ORDER

Heard the submissions made by the counsel for the petitioner-Financial Creditor as well as counsel for the respondent-Corporate Debtor. The counsel for the petitioner-Financial Creditor has submitted that the Senior Counsel is not available today and requested for grant of an adjournment. At the request of Ld. counsel for the petitioner-Financial Creditor let the matter be posted to 06.05.2024. As the matter pertains to the year 2018 therefore, Ld. counsel for both the parties are directed to be in readiness on the next date of hearing for arguing the case otherwise, the counsel present today at the time of hearing of

Priyanka
08.04.2024

the matter are directed to argue on the next date of hearing if the Senior Counsels does not turn up. Let the matter be posted to 06.05.2024.

Sd/-

(L.N. GUPTA)
HON'BLE MEMBER (T)

Sd/-

(Dr. P.S.N. PRASAD)
HON'BLE MEMBER (J)